

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 419/95
Transfer Application No.

Date of Decision : 29/06/1995

Motiram

Petitioner

Shri.D.N.Deshmane

Advocate for the
Petitioners

Versus

Union of India & Ors.

Respondents

Shri.Ravi Shetty

Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri

- (1) To be referred to the Reporter or not ? —
- (2) Whether it needs to be circulated to other Benches of the Tribunal? *no*


(M.S.DESHPANDE)
V.C

J*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. 419/95

Motiram .. Applicant

Vs.

Union of India & Ors. .. Respondents

CORAM : Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

Appearances

1. Shri.D.N. Deshmane
Advocate
for the applicant.
2. Shri. Ravi Shetty
Advocate
for the respondents.

ORAL JUDGMENT

DATED : 29/06/1995

(Per. Shri.Justice M.S.Deshpande, V.C)

Counsel heard. No reply has been filed. The grievance of the applicant is that deductions have been made from his pay in respect of dearness relief on pension which is alleged to have been paid to him, though this amount has not in fact been paid to him. Communication dated 6th October 1994 shows that the matter is under consideration of the respondents. The respondents are directed to decide upon the applicant's representation within two months from the date of receipt of copy of this order. Till then, no deduction shall be made from the amount payable as arrears of dearness relief on pension. Liberty to the applicant to approach this Tribunal ^{should} if he feel aggrieved by the decision taken on his representation. With this direction, the O.A is disposed of. No order as to costs.


(M.S.DESHPANDE)
VICE CHAIRMAN